

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:6192
ANSWERED ON:03.05.2013
NORMS FOR PRIVATE AND GOVERNMENT HOSPITALS
Singh Shri Bhupendra ;Singh Shri Mahabali

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the infrastructure related norms for setting up of private and Government hospitals in the country;
- (b) whether the condition of the infrastructure in most of the hospitals of the country is poor;
- (c) if so, the details thereof; and
- (d) the corrective steps taken/being taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d): 'Health' is a State subject. As such no information regarding condition of the infrastructure in hospitals is maintained centrally.

Under National Rural Health Mission (NRHM), the Government has issued Indian Public Health Standards (IPHS), revised in June 2012, for Sub-districts and District Hospitals to provide quality health care. These are standards of physical infrastructure, equipments, human resources as well as service range and quality. States have been requested to adopt these standards.

Further, Government has enacted the Clinical Establishments (Registration & Regulation) Act, 2010, which makes provision for minimum standards of facilities, services and minimum requirement of personnel for registration and regulation of the Clinical establishments. The Act has come into force in the States of Arunachal Pradesh, Himachal Pradesh, Mizoram and Sikkim and the Union Territories with effect from 1st March, 2012. The States of Rajasthan, Uttar Pradesh, Bihar and Jharkhand have adopted this Act. Other States have also been requested to adopt the Act.